
(2026) 01 P&H CK 1912

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 15866 Of 2023 (O&M)

Ghasi Ram

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 31-01-2026

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2026) 01 P&H CK 1912

Hon'ble Judges : Jagmohan Bansal, J

Bench : Single Bench

Advocate : Aman Dhir

Final Decision : Disposed Of

Judgement

Jagmohan Bansal, J

1. The petitioner through instant petition under Article 226 of the Constitution of India is seeking direction to respondents to count the service rendered as Special Police Officer as qualifying service for the purpose of pensionary benefits.

2. Case of the petitioner is squarely covered by the judgment of this Court in Sukhjeet Singh and others Vs. State of Punjab and others,

CWP No.9936 of 2017.

3. Learned State counsel submits that in terms of above stated judgment of this Court, the respondents authorities in the case of various officials have considered their claim and passed orders. He further asserts that appropriate authority would consider case of the petitioner in terms of judgments of this Court in Sukhjeet Singh (supra) and pass an appropriate order within 3 months from today.

4. In the wake of statement of learned State counsel, the present petition stands disposed of.

5. The petitioner is at liberty to move an appropriate application within three months from today, if cause survives.
6. Pending application(s), if any, shall also stand disposed of.